

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 20.07.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 200/15	TP 24/17	For Compliance	433 (e) / 433(f)	Novel Security Services Vs Bhoruka Power Corpn. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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SUMANTH. H.V
8904992604.

Respondent

Sumanth. H.V

Counsel for petitioner is absent. Petitioner is also called, absent. No representation for petitioner.

The matter is listed for compliance of I&B Code. The time given for compliance under the notification dated 29.06.2017 GSR No. 732 (E) expired by 15.07.2017. In the result of non-compliance of relevant provisions of I&B Code is dismissal of the petition as abated.

The notification directs if the petitioner has failed to comply the provisions of I&B code within the time prescribed, the proceedings shall abate. Counsel for respondent is present.

Since the petitioner has failed to comply the relevant provisions of I&B Code, the petition deserves to be dismissed as abated.

In the result, the petition is dismissed as abated vide separate orders.


MEMBER (J)


MEMBER (T)